

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 55/MP/2015

Subject : Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 13.5.2010 under Regulation 18 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009.

Date of Hearing : 11.4.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Jindal India Thermal Power Limited

Respondents : Power Grid Corporation of India Limited and others

Parties Present : Ms. Shounya Malhotra, Advocate, JITPL
Ms. Bosa Mattam, Advocate, JITPL
Shri Pratiksha Chaturvedi, JITPL
Shri Manish Tyari, JITPL
Ms. Sanya Dua, Advocate, PGCIL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Ranjeet S Rajput, Advocate, PGCIL
Shri Swapnil Verma, Advocate, PGCIL

Record of Proceedings

Learned counsel for the Petitioner requested for three weeks' time to file additional documents. Request was allowed by the Commission.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file additional documents by 8.5.2019 with an advance copy to the Respondents who may file their replies, if any, by 22.5.2019. The Commission directed that due date of filing the documents and reply should be strictly complied with. No extension shall be granted on that account.

3. The Commission directed the Petitioner to keep alive the bank guarantee till the disposal of the petition.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Law)**